

Central Administrative Tribunal  
Principal Bench

O.A. No. 1664 of 1992

New Delhi, dated the 11th July, 1997

(7)

HON'BLE MR. S.R. ADIGE, MEMBER (A)  
HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

Shri K.C. Ahuja,  
S/o Shri I.D. Ahuja,  
R/o Pkt. K, Flat No.9/C,  
Sheikh Sarai Phase II,  
New Delhi-110017. ... Applicant

(None appeared)

Versus

U.O.I. through

1. The Secretary,  
Dept. of Posts,  
Dak Bhawan,  
New Delhi-110001.
2. The Chief Post Master General,  
Delhi Circle,  
Meghdoot Bhawan,  
Jhandewalan, Extn.,  
New Delhi. ... Respondents

(By Advocate: Shri N.S. Mehta)

ORDER (Oral)

HON'BLE MR. S.R. ADIGE, MEMBER (A)

Applicant prays for promotion to LSG w.e.f.  
1.10.68 with all consequential benefits.

2. None appeared for the applicant when the case was called out although the same has been on board since 10.7.97. Shri N.S. Mehta appeared for the respondents and was heard.

3. Shri Mehta has invited our attention to the CAT, P.B. judgment dated 21.12.94 in O.A. 2320/90 Madan Gopal Gadhok & Anr. Vs. U.O.I. & Anr. wherein an identical relief was sought and the O.A. was

2

(8)

dismissed on grounds of limitation amongst other grounds. RA-55/95 praying for review of the said judgment was also dismissed by order dated 27.7.95.

We hold that the Tribunal's ruling in M.G. Gadrok is fully applicable to the facts of the present case. Under the circumstances this O.A. is summarily dismissed <sup>as</sup> ~~hit~~ by limitation under Sections 20 and 21 A.T. Act. No costs.

Lakshmi Swaminathan

(Mrs. Lakshmi Swaminathan)  
Member (J)

Arulige  
(S.R. Arulige)  
Member (A)

/GK/